

03.02.03

Hon'ble Mr. Justice R.R.K Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Sri S.S. Sharma counsel for the applicant and
Sri P. Mathur counsel for the respondents.

M.A. No. 4571/02

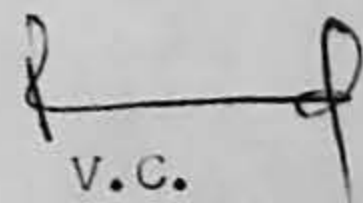
^{Substitution}
This application has been filed on 14.11.02. There is a delay, applicant has filed application seeking condonation of delay. It is stated by the widow of the applicant that she is illiterate old lady and was not aware of the present proceeding filed by her husband. When the papers were prepared for family pension, then only, his son Nafis Khan could know about the direction of the recovery of amount of Rs.46859/- from Bank Manager, of State Bank of India, Mirzapur then he contacted the counsel and could know about the pending cases. Explanation as given is sufficient. Application is allowed. Delay in filing substitution application is condoned.

Misc. Substitution Application No. 4572/02 is for substitution of the heirs and legal representatives of the applicant Mohd. Khalil. Allowed. Let the heirs and legal representatives ~~be~~ be substituted in place of the applicant. The necessary correction be made within one week.

List thereafter for hearing on 27.02.03.

Substitution carried out as per Hon'ble Tribunal's order dt 3-2-03

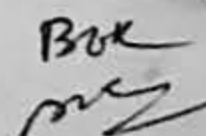

A.M.

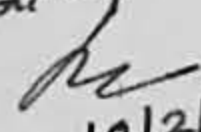

V.C.

Manish/- 27-2-03

Hon Maj Gen K K. Srivastava, AM
Hon Mr AK Bhatnagar, JM

Not reached. List again on 28-3-03.

Box



10/2/03
C.S. Sharma,
Advocate

OR.
Amendment incorporated by Sri S.S. Sharma Adv. on 10/2/03. Submitted 26/2/03.